

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 155 of 1988 in  
Original Application No. 3155 of 1992

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New Delhi, this the 9th day of July, 1998

Hon'ble Mr. Justice, K.M. Agarwal, Chairman  
Hon'ble Mr. N. Sahu, Member(Admnv)

Sh. Ram Kishan P. Bohat, Qtr.  
No. T-29(6), Transit Camp, Red Fort,  
Delhi.

-APPLICANT

(By Advocate Shri U. Srivastava)

**Versus**

1. Sh. Ajeet Kumar, Secretary,  
Ministry of Defence, South Block,  
New Delhi.
2. Sh. V.K. Reddy, Garrison Engineer  
(GE), Red Fort, Lucknow Road,  
Delhi-54.
3. Sh. I.G.S. Sodhi, Asst. Garrison  
Engineer (GE) E&M (AGE) Red Fort,  
Delhi-6.
4. Sh. Dil Bagh Singh, Superintendent  
E/M-I, Anand Parbat, New Delhi-5.
5. Sh. D.N. Verma, Chief Engineer, MES  
Delhi Zone, Delhi Cantt-10.

-RESPONDENTS

(By Advocate Shri K.R. Sachdeva)

**O R D E R (Oral)**

By Agarwal, J.

The learned counsel for the respondents submitted that the order has been complied with and payment has been received by the applicant. The respondents have also filed acknowledgement in this regard. The learned counsel for the applicant submits that he has not received a copy of the reply and that he has not received any instruction from his client whether the order has been complied with. Be that as it may. In view of the statement made of behalf of the respondents that the order has been complied with, we find no ground to continue with this C.P.

Jm

2. Accordingly, contempt proceedings are dropped as having become infructuous, with a liberty to the applicant to move the Bench again, if the aforesaid statement made on behalf of the official respondents is considered or found to be incorrect. In case it is found that the statement is incorrect serious view of the matter may be taken. The rule issued is discharged.

*[Signature]*

(K.M. Agarwal)  
Chairman

*manasimha.s*  
(N. Sahu)  
Member (Admnv)

rkv.